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Serial No. of Order	Date of Order	Order with Signature
2	31.10.95	<p>Show cause to the stay order passed by this Tribunal has been filed to-day. At the request of petitioner's counsel call on 1.11.1995 for final disposal of the main application itself. Stay to continue until further orders.</p> <p style="text-align: right;">VICE-CHAIRMAN Kanashetty MEMBER (ADMINISTRATIVE)</p>
3	1.11.95	<p>Heard Shri B.S.Tripathy, learned counsel for the applicant and Shri U.B. Mohapatra, learned Additional Standing Counsel. <u>In view of the contentions</u> raised by the respondents ^{one} that the post in which the petitioner has been working is no longer available for him to be engaged in it as the maintenance has been handed over to the P.W.D. and it is in the interest of the petitioner that he has been transferred from Joda to Barbil where he could be usefully employed. The distance is hardly 13 kms. even according to the learned counsel for the petitioner. <u>Also no malafides</u> have been alleged. The petitioner has been serving in the same station for last 17 years. No grounds to interfere. The petition is rejected.</p> <p>It may be mentioned here incidentally that the petitioner's interests have been sufficiently safeguarded inasmuch as the respondents have permitted him to retain the quarters in which he has been living with his family.</p> <p style="text-align: right;">VICE-CHAIRMAN Kanashetty MEMBER (ADMINISTRATIVE)</p>

free copy of
order dt 1.11.95
may be given
to the applicant
& to Mr. U.B.
Mohapatra - ~~rechts~~
Counsel.

Sub Am. In
2/11 02.11.95

Received copy S.O

Sanjiv Kumar Pradhan
Received copy of
the order dt 1.11.95
ASL 6/11/95